

Minutes of the meeting of the Commission held on 22.07.2008

Present: -

- A. Shri Wajahat Habibullah, Chief Information Commissioner
- B. Smt. Padma Balasubramanian, Information Commissioner
- C. Shri A. N. Tiwari, Information Commissioner
- D. Prof. M. M. Ansari, Information Commissioner
- E. Dr. O.P. Kejariwal, Information Commissioner
- F. Addl. Secretary, JS (MoRE), JS (S), JS (TK), DS (PP), DS (P &B) assisted the Commission.

Commission in its meeting on 15.07.2008 decided that the proposed Convention for 2008 will be of 2 days instead of 3 days.

2. Commission desired that on every 1st meeting of the month an update on the cases filed in High Courts, its disposal and other status may be presented before it.

3. Commission discussed the provisions of the Act with special reference to remanding the cases to the Appellate Authority of the Public Authorities. It directed that a clause to this effect may be inserted in CIC (Management) Regulations 2007.

Agenda Item: 1 **Note of JS (Law) regarding the Vacation of Supreme Court and the Annual Leave Entitlement of the Judges of the Supreme Court for the use of the Commissioners in understanding the Vacation/Leave Entitlement.**

4. Commission agreed that each Commissioner requires a periodic break in view of their quasi-judicial functioning. It was agreed that if similar Institutions with a similar nature of responsibility has a provision of vacation, we may also have similar provision for vacation. Thus each information Commissioner may avail vacation for 4 weeks in a year – 2 weeks in summer and 2 weeks in winter.

However, in view of the workload only one Information Commissioner at a time may proceed for vacations. The Chief Information Commissioner's office will coordinate this.

Agenda Item: 2 **Performance Audit on "Implementation on Right to Information Act, 2005" for incorporation in the Comptroller And Auditor General of India Audit Report.**

5. Commission observed that the CIC is an autonomous entity and the orders passed by it are final and binding, subject to scrutiny only by way of a writ under the Constitution of India. While welcoming the concept of promoting transparency in its functioning, the Commission discussed the request for performance audit by CAG's office and decided that the Chief Information Commissioner may address a letter to CAG seeking to specify the terms of

reference of the proposed performance audit and place it before the Commission for further consideration. JS (A & P) was directed to carry this letter personally to CAG

Agenda Item: 3 **Proposed re-distribution of the pending cases of the Chief Information Commissioner among other Commissioners – as per decision in weekly meeting dated 08.07.2008.**

Discussed

Agenda Item: 4 **An e-mail from a citizen regarding disposals in the Commission.**

Noted